

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SKIL INFRASTRUCTURE LIMITED OPERATING IN INFRASTRUCTURE INDUSTRY AT
MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Skil Infrastructure Limited CIN: L36911MH1983PLC178299 PAN: AAACH9240E
2.	Address of the registered office	SKIL House, 209, Bank Street Cross Lane, Fort, Mumbai - 400023
3.	URL of website	Website is not operational
4.	Details of place where majority of fixed assets are located	There are no fixed assets
5.	Installed capacity of main products/ services	Details can be sought by emailing the Resolution Professional on cirpskil@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	4 Employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing the Resolution Professional on cirpskil@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing the Resolution Professional on cirpskil@gmail.com
10	Last date for receipt of expression of interest	16 May 2026
11	Date of issue of provisional list of prospective resolution applicants	19 May 2026
12	Last date for submission of objections to provisional list	25 May 2026
13	Date of issue of final list of prospective resolution applicants	26 May 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28 May 2026
15	Last date for submission of resolution plans	27 June 2026
16	Process email id to submit Expression of Interest	cirpskil@gmail.com
17	Details of the corporate debtor's registration status as MSME.	Not Applicable

Note:

The Form G is published pursuant to the approval received from the COC members in its meeting dated 08 April 2026 to invite expression of interest.

SD/-

Purusottam Behera
Resolution Professional
Skil Infrastructure Limited

IBBI Reg. No. IBBI/IPA-002/IP-No0940/2019-2020/12993
IBBI Reg. Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS
Road No-29, Sion (East) Mumbai, Maharashtra - 400022
(AFA valid till 31.12.2026)

Place: Mumbai
Date: 01.05.2026

Waaree Energies slides 11% on Q4 margin miss

NIKITA VASHISHT
New Delhi, 30 April

Shares of Waaree Energies plunged on Thursday after the company reported a steeper-than-expected contraction in margins for the fourth quarter (January-March/Q4) of 2025-26, triggering selling pressure in the stock.

The stock dropped 11 per cent to settle at ₹3,117.5, after recovering from an intraday fall of 11.5 per cent. By comparison, the Sensex ended 0.75 per cent lower. Trading volumes at 450,000 shares were higher than the two-week average of 150,000 shares.

For Q4, the solar equipment maker reported a 112 per cent year-on-year (Y-o-Y) jump in revenue to ₹8,840.25 crore, while net profit rose 74.7 per cent to ₹1,126.26 crore. Despite the strong growth, the performance fell short of Street expectations.

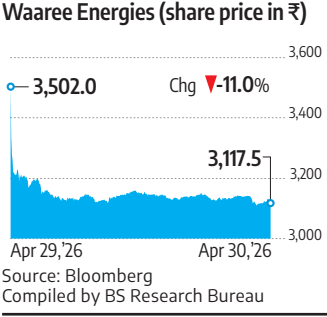
Kotak Institutional Equities had estimated revenue at ₹8,999.2 crore and net profit at ₹1,310.3 crore. Earnings before interest, tax, depreciation, and amortisation (Ebitda) stood at ₹1,577 crore, up 80 per cent Y-o-Y, but below the brokerage's estimate of ₹1,974.4 crore.

More importantly, operating profitability disappointed. Ebitda margin contracted sharply to 18.6 per cent from 23 per cent a year ago, missing analyst expectations of around 21.9 per cent. Analysts had expected margin support from higher cell production and improved utilisation, but this was offset by increased module production following the stabilisation of recently commissioned facilities.

Motilal Oswal Financial Services (MOFSL) also flagged a miss on profitability. While revenue exceeded its estimate of ₹6,744.3 crore, Ebitda came in 7 per cent below expectations due to weaker margins of around 19 per cent versus an estimated 25 per cent. The brokerage credited the pressure partly to the company's transition to G12R cells



Results impact



during the quarter, adding that further clarity is awaited. Adjusted profit after tax (PAT) was about 6 per cent below its estimates.

ICICI Securities observed that the company delivered a strong scalp in operations, with revenue rising from ₹4,004 crore in the year-ago period, driven by robust module volumes and execution. However, it also said margin contraction reflected a combination of normalisation in product mix and higher costs, which offset operating leverage gains.

Looking ahead, the company has guided for Ebitda in the range of ₹7,000-7,700 crore for 2026-27. Its board has also approved a fund-raise of up to ₹10,000 crore to support future growth.

Despite the near-term earnings miss, MOFSL has retained its "buy" rating on the stock with a target price of ₹3,503, indicating confidence in the company's longer-

term growth trajectory.

Waaree is executing a long-term strategy to transition from a module and cell manufacturer to a fully integrated player, with investments across the solar value chain — from polysilicon to modules — as well as inverters (4 gigawatt), transformers (20 gigavolt-amperes), battery energy storage systems (B20 gigawatt-hour), and electrolyzers (1 gigawatt).

Analysts believe this expansion into new segments could support multi-decadal growth and sustain Ebitda margins. Nearly 70 per cent of Waaree's revenue comes from premium, high-entry-barrier markets such as retail (20-25 per cent), exports and local US manufacturing (30-35 per cent), and engineering, procurement, and construction/operations and maintenance (18-20 per cent). This mix has helped the company build a strategic moat that may be difficult to replicate.

"Waaree represents a proxy for India's solar manufacturing theme. With market leadership, a large order book, strong financial momentum, aggressive capacity expansion, and global market access, the company is well-positioned for multi-year earnings growth," analysts at Centrum Brokings said in a March initiation report, assigning a "buy" rating.

The brokerage expects revenue, Ebitda, and PAT to grow at compound annual growth rates of 44 per cent, 52 per cent, and 48 per cent, respectively, between 2024-25 and 2027-28.



REAL ESTATE

Flexible payment plans: Watch out for embedded costs

HIMALI PATEL

Real estate developers are offering flexible payment plans, which entail low booking amounts and deferred payments. Their goal is to sustain sales momentum without reducing headline prices.

"These incentives reflect moderation after a strong sales cycle, and affordability pressures on buyers," says Ankita Sood, national director research, Knight Frank India.

How they work

Flexible payment plans may take the 10:90 or 20:80 form. Buyers pay a small booking amount upfront, with the balance paid in instalments linked either to construction milestones or possession. "This structure helps buyers manage cash flow. In construction-linked plans, payments are broadly in tandem with the project's progress," says Rahul Phondge, chief operating officer-residential & chief business officer, ANAROCK Group.

Lower initial outgo

These plans lower the initial

financial outgo. "They prevent a large amount of capital from being blocked at the outset," says Phondge. Deepak Mishra, director, residential transaction services, Colliers India, highlights that they give buyers time and flexibility to manage payments.

"Salaried buyers can preserve liquidity for emergencies, investments, or children's education," says Shweta Rajani, associate director, Anand Rathi Wealth.

Beware the cost

Developers may charge a slightly higher base price than under a regular plan. "There may be an embedded price, which may raise the overall cost by 2-5 per cent," says Rajani. Phondge adds that buyers choosing such plans may forgo the 8-10 per cent savings available under the down-payment option.

Go for it if you need time

Flexible payment plans suit end users who need to manage instalments or loan repayments alongside other commitments. "They may also suit financially comfort-

able buyers who are temporarily short of liquidity," says Akash Pharande, managing director, Pharande Spaces.

Mishra adds that investors may benefit from smoother cash-flow management. On the other hand, buyers who can afford a down payment or outright purchase should avoid these plans. "They should negotiate on price instead," says Pharande. Phondge says short-term investors should also be cautious, as higher effective cost can reduce their return.

Checks to run

Compare the overall cost with that of a down-payment option for the same unit. "Watch out for higher base price, premiums, and financing-linked charges that may offset the benefit of deferred payments," says Kanwar Bhatia, executive director, Urban Money.

Examine whether payments are linked to time or construction milestones. Time-linked plans require payment even if construction does not progress as scheduled. "Construction-linked plans are a more prudent option as payments are aligned with the progress of the project," says Bhatia.

The sale agreement is critical. "Read the complete sale agreement before signing," says Pharande.

Points to heed

- Understand exact payment schedule
- Understand delay-related interest provisions for both buyer and developer
- Have funds in place at least 12 months before they are due
- Maintain emergency buffer of at least 6 months

"Buyers should ensure broad parity in interest provisions for defaults by buyer and builder," says Raheel Patel, partner, Gandhi Law Associates. He cautions that in some projects where large instalments are pushed to the final stages, hand-over may be linked to additional or disputed demands.

Due diligence on the developer is paramount. Buyers should review the project's registration with the Real Estate Regulatory Authority (RERA) and whether it has the necessary approvals. They should assess the developer's credibility, financial stability, and delivery record.

Payments must align with lender's timeline

Check whether the payment plan is approved by banks. Equally crucial is whether the lender's disbursement schedule matches the developer's payment milestones. "Any mismatch between bank disbursements and builder demand schedules can create funding gaps and unexpected pressure," says Bhatia.

Recourse available to buyers

If the builder fails to deliver possession on time or materially alters the deal, RERA allows the buyer to exit and claim a refund with interest. "It also allows the buyer to remain in the project and claim interest for each month of delay, plus compensation," says Patel.

Consumer courts can intervene where an agreement is one-sided. Civil suits may also be filed. "Criminal remedies may be invoked in fraudulent or Ponzi-type schemes," says Patel.

The writer is a Mumbai-based independent journalist

Lost access to old PF account? New portal may help you reclaim money

If you've changed jobs multiple times, there's a chance some of your provident fund (PF) money is sitting in an old, inoperative account—forgotten, unclaimed, or simply too complicated to access. The government is fixing that with E-PRAAPTI, a new

portal to help users track, access and activate old or inoperative PF accounts. E-PRAAPTI, short for Employee Provident Fund Aadhaar-Based Access Portal for Tracking Inoperative Accounts, is meant to help people access old PF accounts.

Here's what it will allow you to do:

Track old or inactive PF accounts

- Access accounts even without a Universal Account Number (UAN)
- Use Aadhaar-based authentication instead of paperwork

- Link and activate your UAN
- Update your profile seamlessly

In the first phase, the system will work through member ID-based access, ensuring a secure rollout. Later, it may even help users who don't remember their old account details.

Read full report here: mybs.in/2g5WOSs

COMPILED BY SUNAINAA CHADHA

ITI Asset Management Limited
Investment Manager for ITI Mutual Fund
Registered Office: ITI House, 36,
Dr. R. K. Shirodkar Marg, Parel,
Mumbai - 400 012, Maharashtra

Toll Free No: 1800 266 9603
E : mfasstit@itiorg.com
W : www.itiampc.com
CIN: U67100MH2008PLC177677

ITI
MUTUAL FUND
Long-term wealth creators

NOTICE No. 33/2026
Unaudited Half Yearly Financial Results of the schemes of ITI Mutual Fund

NOTICE is hereby given to the Unit Holders of all the Scheme(s) of ITI Mutual Fund ("the Fund") that, in accordance with the provisions of Regulation 59 of SEBI (Mutual Funds) Regulations 1996 read with SEBI Master Circular No. SEBI/HO/IMD/IMD-POD-1/P/CIR/2024/90 dated June 27, 2024, the Unaudited Half Yearly Financial Results of the schemes of the Fund for the period ended March 31, 2026 has been hosted on the website of the Fund, www.itiampc.com. (Refer <https://www.itiampc.com/statutory-disclosure> - Financials - Half Yearly). Unit Holders may accordingly view and download the results from the website.

For ITI Asset Management Limited
(Investment Manager for ITI Mutual Fund)

Sd/-
Authorised Signatory

Place : Mumbai
Date : April 30, 2026

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Diviniti SIF offered by ITI Mutual Fund
ITI Asset Management Limited
Investment Manager for Diviniti SIF
Registered Office: ITI House, 36,
Dr. R. K. Shirodkar Marg, Parel, Mumbai - 400 012

Toll Free No. 1800-266-9603
W: sif.itiampc.com
E : contact.sif@itiorg.com
CIN: U67100MH2008PLC177677

Diviniti
SIF
offered by ITI Mutual Fund

NOTICE No. 28/2026
Unaudited Half Yearly Financial Results of the investment strategy(s) of Diviniti SIF

NOTICE is hereby given to the Unit Holders of all the investment strategy(s) of Diviniti SIF that, in accordance with the provisions of Regulation 59 of SEBI (Mutual Funds) Regulations 1996 read with SEBI Master Circular No. SEBI/HO/IMD/IMD-POD-1/P/CIR/2024/90 dated June 27, 2024, the Unaudited Half Yearly Financial Results of the investment strategy of SIF for the period ended March 31, 2026 has been hosted on the website of the SIF, www.sif.itiampc.com. (Refer <https://sif.itiampc.com/Disclosure> - Financials- Half Yearly). Unit Holders may accordingly view and download the results from the website.

For ITI Asset Management Limited
(Investment Manager for Diviniti SIF)

Sd/-
Authorised Signatory

Place : Mumbai
Date : April 30, 2026

INVESTMENTS IN SPECIALIZED INVESTMENT FUND INVOLVES RELATIVELY HIGHER RISK INCLUDING POTENTIAL LOSS OF CAPITAL, LIQUIDITY RISK, AND MARKET VOLATILITY. PLEASE READ ALL INVESTMENT STRATEGY RELATED DOCUMENTS CAREFULLY BEFORE MAKING THE INVESTMENT DECISION.

ideaForge Technology Limited
CIN: L31401MH2007PLC167669
Regd. Office: EL - 146, TTC Industrial Area, Electronic Zone, MIDC Industrial Area,
Mahape, Navi Mumbai, Maharashtra 400710
Website: www.ideaforge.tech Email: compliance@ideaforge.tech Telephone: +91 (22) 6787 1007

STATEMENT OF AUDITED (STANDALONE AND CONSOLIDATED) FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Board of Directors of ideaForge Technology Limited ("the Company") at its meeting held on April 30, 2026, approved the Audited (Standalone and Consolidated) Financial Results of the Company for the quarter and year ended March 31, 2026. ("Financial Results")

The Financial Results along with the Auditor's Report is available on the website of Stock Exchanges at www.nseindia.com and www.bseindia.com and on the Company's website at <https://ideaforge.tech/investor-relations/news-and-announcements> and can be accessed by scanning the QR Code.

ideaForge Technology Limited
Ankit Mehta
Chief Executive Officer and Whole Time Director
Navi Mumbai, May 01, 2026
DIN: 02108289

Note: The above information is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015.

UNITY
Small Finance Bank

UNITY SMALL FINANCE BANK LIMITED
CIN: U65990DL2021PL C385568
Registered Office: Unit No. 1201, 1202 & 1203, 12th floor, Ansal Bhawan, 16, KG Marg, New Delhi - 110001. Tel: 91 22 42159000/ 9237 website: www.theunitybank.com

PUBLIC NOTICE

Dear Unity Bank Customers,

This is to inform you that our Virar branch currently located at Madhu Maitray Apartment Survey No.152, Virar East- Pin code- 401303, will be closed on Saturday, July 4 2026, and will be relocated to the new premises with effect from Monday, July 6, 2026 as address mentioned below:

Unit no-9, Wing-1A, survey no-302, Ground floor, Shri ram square , Shri ram Nagar Complex, Virar, 401303.

Pursuant to the above, customers are requested to visit the new premises for all other banking services and locker requirements with effect from Monday, July 6, 2026. In case of any query/ clarifications the customers are advised to contact the branch or email on virarbr@unitybank.co.in or call on the helpline number 18002091122.

Date: 01.05.2026

Place: Virar

Unity Small Finance Bank Limited
Sd/-
Authorised Officer

Tata Capital Ltd
Registered Office: 11th Floor Peninsula Business Park, Lower Parel, Mumbai-400013.

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002
We, **Tata Capital Limited (TCL)**, hereinafter referred to as "Company" is a non-banking finance company incorporated under the provisions of the Companies Act, 1956 and having its registered office at registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Parel, Mumbai- 400013, and a branch office amongst other places at **HYDERABAD ("Branch")** do hereby serve upon you the following notice u/s 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the 'Act'). Whereas, the undersigned being the Authorized Officer of the **Tata Capital Limited**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice dated 10-03-2026** and also affixed the notice in the residence of the borrowers and co-borrowers, calling upon the borrower & co-borrowers/guarantors, 1) **Ms. Vankayalapati Venkata Nagadurga**, D/o, Malliah Vankayalapati, House No. 5-6-72/3, Near RAOS School, Sangeeth Nagar, Kukatpally, Hyderabad, Telangana, Pin- 500072, also having address at Ms. Vankayalapati Venkata Nagadurga, D/o, Malliah Vankayalapati, NIVODA LLP, J.E 301UB, Bharat Diamond Bourse, Bandra Kurla Complex, Mumbai, Maharashtra, Pin- 400051; and 2) **Mrs. Vankayalapati Padma**, W/o, Malliah Vankayalapati, House No. 5-6-72/3, Near RAOS School, Sangeeth Nagar, Kukatpally, Hyderabad, Telangana, Pin- 500072, to repay the amount mentioned in the notice **Rs. 1,73,09,499/- (Rupees One Crore Seventy Three Lakhs Nine Thousand Four Hundred and Fifty Nine Only) in Loan Account No. TCFLA0453000012516187 as on 10-03-2026**, along with interest, future interest, charges, costs etc. within 60 days from the date of receipt the said notice. As the notice issued to the borrower returned as expired, the Notice is hereby published under Rules 3(1) of the Security Interest (Enforcement) Rules, 2002 in 2 news papers informing the borrower and coborrowers regarding the same.

1. This is to further notify you that you are under a legal obligation not to transfer the secured asset or create any right, title or interest by way of sale, lease, tenancy or license or any other rights whatsoever in or over the secured asset, or otherwise deal with the secured assets in any manner whatsoever to the prejudice of our interest, without obtaining our prior written consent from the Secured Creditor and the same is also prohibited under sub-section (13) of Section 13 of the said Act. It may also be noted that as per Section 29 of the Act, if any person contravenes or attempts to contravene or abets the contravention of the provisions of this Act or rules made there under, he/she shall be punishable with imprisonment for a term which may extend to one year, or with fine, or with both. Further please note that in the event of default in making payment of the aforesaid amount as demanded in full within 60 days from the date of this notice, we shall be constrained to take measures under sub-section (4) of Section 13 of the Act. You shall further be liable to pay all costs, charges and expenses incurred by us in this connection under sub-section (7) of Section 13 of the Act. In case the dues to us are not fully recovered/ satisfied with the sale proceeds of the secured assets, you shall continue to be liable to pay us the balance amount and we reserve the right to initiate appropriate proceedings for recovery. The borrowers attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available to redeem the Secured Assets.

Schedule Of Properties Mortgaged: Item No. 1: All that the Portion Of Second Floor, (Three Shops), bearing Municipal No. 6-3-248/1/SF (part), (vide PTIN No. 1100632048), built up area of 1150 Square Feet, together with undivided share of land 39 square yards, in premises bearing Municipal No. 6-3-248/1, situated at Prem Nagar, Road No. 1, Banjara Hills, Hyderabad, Telangana State, and bounded as under: **Boundaries: North:** Portion of Second Floor, **South:** Staircase & Neighbours, **East:** Open to Sky towards Land, **West:** Open to sky towards Banjara Hills Road. **Item No 2:** All that the Portion Of Second Floor (Two Shops), bearing Municipal No. 6-3-248/1/SF (part) (vide PTIN No. 1100632048), built up area of 650 Square Feet, together with undivided shares of land 26 square yards, in premises bearing Municipal No. 6-3-248/1, situated at Prem Nagar, Road No 1, Banjara Hills, Hyderabad, telangana State and bounded as under. **Boundaries: North:** Open to Sky towards 30'0" wide Road, **South:** Portion of Second Floor, **East:** Open to sky towards Land, **West:** Open to Sky towards Banjara Hills Road.

Place: Hyderabad
Date: 01-05-2026

Sd/- Mr. Rakesh Dawny Kokkattu (Authorised Officer),
Tata Capital Limited

IN THE COURT OF THE PRINCIPAL SENIOR CIVIL JUDGE AND MACT AT SIRA
M.V.C. No. 53/2025
PETITIONERS : Chandrappa
-Versus-
RESPONDENTS : Sonali Shelka and others

NOTICE TO R-1
Respondent No.1 : Sonali Anuksha Shelke, W/o Anush Ranji Shelke, Aged about 23 years, R/o Dagadwasti, Lonani post, Khandala Tq, Satara District, Maharashtra-415521 (R.C. owner of Lorry bearing Reg.No.MH-14-LL-4872) WHEREAS, the above petitioner has instituted a petition against the respondents seeking grant of compensation for the injuries sustained in RTA, which was occurred on 24-9-2024 at 5-15 pm, on Chavangara Circle-Sira Town, Tumakuru District, due to rash and negligent driving of Lorry bearing Reg. No. MH-14-LL-4872 by its driver. The above Respondent No.1 is called upon to appear before this Hon'ble Court on **19.06.2026 at 11-00 am**, either in person or through an agent or their counsel failing which, the above or through an said case is proceeded with and decided in his absence. Given under my hand and seal of the court on 30th day of April 2026 at Sira. **By order of the Court, Senior Sheristadar, Pri. Senior Civil Judge & JMFC Court, Sira** Advocate for the petitioner : S. Manjunatha, B.Sc., LL.B, Advocate, Sira.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SKIL INFRASTRUCTURE LIMITED
OPERATING IN INFRASTRUCTURE INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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4. Details of the place where the majority of fixed assets are located	There are no fixed assets
5. Installed capacity of main products/ services	Details can be sought by emailing the Resolution Professional on circskil@gmail.com
6. Quantity and value of main products/ services sold in the last financial year	NIL
7. Number of employees/workmen	4 Employees
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing the Resolution Professional on circskil@gmail.com
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The Form G is published pursuant to the approval received from the COC members in its meeting dated 08 April 2026 to invite expression of interest.

Place: Mumbai
Date: 01.05.2026

SD/-
Purusottam Behera
Resolution Professional
SKIL Infrastructure Limited
IBBI Reg. No. IBBI/IPA-002/IP-NO0940/2019-2020/12993
IBBI Reg. Address: Flat No.402, Sai Prasad Building, Sion Kamgar CHS Road No-29, Sion (East) Mumbai, Maharashtra - 400022 (AFA valid till 31.12.2026)

